

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP No. 39/Chd/Hry/2018**

Naganadu Power Private Limited .....Petitioner

Vs.

Registrar of Companies, NCT of Delhi & Haryana. ....Respondent

Present: Mr. Pankaj Kumar Nigam, Practising Company Secretary for petitioner.  
Mr. Satya Pal Singh, Dy. Registrar of Companies, Punjab & Chandigarh on behalf of Registrar of Companies, NCT of Delhi and Haryana.

Office has reported that the petitioner has complied with the directions contained in the order dated 26.02.2018 regarding filing of revised index properly, page marking the other sets of paper book and to remove other defects.

As per the office note, the Registrar of Companies has sent only the Photostat copy of the report whereas original is required.

Notice of this petition to the Registrar of Companies, NCT of Delhi and Haryana for 20.04.2018. The petitioner-company is directed to collect the notice from the Registry and send the same to the Registrar of Companies, NCT of Delhi and Haryana by speed post along with copy of petition and entire paper book. It be stipulated in the notice that the Registrar of Companies shall file his report at least a week before the date fixed. The petitioner shall file affidavit of service supported by copies of postal receipt and tracking report at

least five days before the date fixed.

Sd/-  
(Justice R.P. Nagrath)  
Member (Judicial)

Sd/-  
(Pradeep R. Sethi)  
Member (Technical)

March 07, 2018  
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